

- (iv) About 30 new works related with watershed, agriculture, livestock, fisheries, works in coastal areas and rural sanitation have been recommended for inclusion in the list of permissible works.
- (v) Cash wage payment should be allowed in those Blocks/GPs where the outreach of the banks/Post offices is highly inadequate.
- (vi) MIS should generate the pay order (automatically) for payment of unemployment allowance to such wage seekers whose demand for work is not met within 15 days.
- (vii) A Social Audit Unit (Society or a Directorate Independent of the implementing departments/agencies) should be constituted. The C and AG of India, or any person appointed by C and AG, should have the right to conduct audit of the accounts of schemes at such intervals as deemed fit.
- (viii) Three tier vigilance mechanism should be set up at State, District and Local Level to detect irregularities in the implementation of the Act.
- (ix) State Governments and Panchayats should be given more flexibility to prioritize the works to be taken up under MGNERGA.
- (e) The copy of the Committee's Reports has been forwarded to all States/UTs and has also been placed in public domain for comments/suggestions. The recommendations of the committee on (iv) and (ix) above have already been partially accepted by the Government and vide notification dated 4.5.2012 necessary amendments to Schedule I and II of MGNREG Act have been carried out.

Coast line mapping in Gujarat

*655 SHRI NATUJI HALAJI THAKOR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the coast line mapping done by Government is restricted to the Port Development process in Gujarat as per its Draft Coastal Regulatory Zone (CRZ) Notification 2010;
- (b) the Status of the same under CRZ Notification 2011; and
- (c) whether Government is looking into it for any deviation?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) The coast line mapping done

by Government is not restricted to the port Development process in Gujarat alone but is applicable to all coastal States and Union Territories of Mainland coast of India. As per draft Coastal Regulation Zone (CRZ) Notification, 2010 the coastal stretches shall be classified as '*high eroding sites*', '*medium eroding sites*' and '*low or stable sites*'. Ministry of Environment and Forests (MoEF) with State Authorities or Government Departments and scientific institutions shall identify the causes of such shoreline changes to take necessary measures to minimise such erosion. Till such time no port projects shall be permitted in the high eroding sites.

(b) Under CRZ Notification, 2011, the port and harbour projects in high eroding stretches are prohibited.

(c) No. Sir.

Formation of Land Bank

†*656. SHRI SHIVANAND TIWARI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government is considering the proposal of setting up of a Land Bank;

(b) if so, the details thereof and the framework of the proposal;

(c) whether Government has made any assessment of the total land area to be made available to this bank; and

(d) if so, the area of the land and its availability, State-wise?

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH): (a) and (b) To look into the issues related to land reforms, a "Committee on State Agrarian Relations and the Unfinished Task in land Reforms" was constituted under the Chairmanship of minister of Rural Development vide Resolution Dated 9.1.2008. The Committee has submitted its report, and has made recommendations on Land Bank as under:

- (i) A Land Bank comprising the Self Help Groups of Landless workers may be constituted on pilot project basis and if found appropriate can be extended to the rest of the country.
- (ii) The right to use in respect of the wastelands and other cultivable village lands will vest in the Land Bank
- (iii) All unclaimed lands/abundant holdings should also vest in the Land Bank

† Original notice of the question was received in Hindi